

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 233**  
**(IB)-880(ND)2020**

**IN THE MATTER OF:**

**Ganesh Vincom Private Limited**

**Versus**

**Vipul Limited**

... **Applicant/Petitioner**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 24.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**Adv Sumesh Dhawan and Vatsala Kak for Respondent**  
**Mr. Sandeep Bajaj, Adv. along with Mr. Devansh Jain, Adv. and Mr. Ajay**  
**Sharma, Adv. for Financial Creditor**

**ORDER**

Heard the Ld. Counsel for the Financial Creditor as well as the Corporate Debtor. Ld. Counsels for both the parties informed that the talk of compromise in this matter is going on between the parties.

Hence, list the matter on 19<sup>th</sup> April 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**